

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision: 5.10.2018

**Misc. Application No.234 of 2018
In
Appeal No.342 of 2017**

Securities and Exchange Board of India
SEBI Bhavan, Plot No.C4-A, G Block,
Bandra Kurla Complex,
Mumbai – 400 051.

.... Applicant
(Org. Respondent)

Versus

1. Vijay Jeevan Patel
3/2, Anand Niketan Building,
GM Road, Pestam Sagar, Chembur,
Mumbai – 400 087.
2. Hitesh Mohandabhai Patel
3/8, Kailash Nagar, M.G. Road,
Rajawadi, Ghatkopar (E),
Mumbai – 400 077.
3. Bhavna Hitesh Patel
3/8, Kailash Nagar, M.G. Road,
Rajawadi, Ghatkopar (E),
Mumbai – 400 077.
4. Dimple Vipul Patel
House No. 3 8/9, First Floor,
Kailash Nagar, Bhaveshwar Cross Lane,
Mumbai – 400 077.
5. Vipul Mohanbhai Patel
House No. 3 8/9, First Floor,
Kailash Nagar, Bhaveshwar Cross Lane,
Mumbai – 400 077.

... Respondents/
(Org. Appellants)

Mr. Gaurav Joshi, Senior Advocate with Ms. Vidhi Jhawar and Mr. Pulkit Sukhramani, Advocates i/b. The Law Point for the Applicant/(Org. Respondent).

Mr. Loknath Mishra, Advocate for the Respondents/(Org. Appellants).

CORAM: Dr. C.K.G. Nair, Member

Per : Dr. C.K.G. Nair (Oral)

1. Not on Board. By praecipe Applicant/(Org. Respondent) seeks to withdraw Misc. Application no.234 of 2018 in Appeal no.342 of 2017. Senior Counsel for SEBI, on instruction, submits that the Misc. Application concerned is not necessary at this stage for taking action as per the directions in the impugned order because of the existing policy of SEBI relating to Recovery of Dues under Securities Laws and Enforcement of Orders. He further submits that the recovery orders will be issued as per the extant policy.
2. Accordingly, Misc. Application is allowed to be withdrawn with no order as to costs.

Sd/-
Dr. C. K. G. Nair
Member

5.10.2018

Prepared and compared by
RHN